

(iv) Expansion of marketing activities to penetrate the trade market and reduce dependence on institutional sales; and

(v) Fixation of fair prices for their products.

Assault on Silewara Colliery workers

*274. SHRI S. KUMARAN:
SHRI BHOLA PRASAD:
SHRI KALYAN ROY:

Will the Minister of ENERGY AND COAL be pleased to state:

(a) whether Government are aware that there has been a total stoppage of production in Silewara Colliery under WCL from 3rd shift on 7-7-1980 following a severe assault on a category one worker by Shri R. K. Sharma, Under Manager;

(b) whether Government have received a representation jointly signed by INTUC, AITUC, HMS and CIT Unions regarding this stoppage; if so, the details thereof;

(c) whether it is a fact that while discussion was going on between the union representative and management, three more workers were suspended on the 9th and 11th July; if so, the details thereof;

(d) whether the management further issued a notice that there would be no payment of wages for 10th July which is a clear violation of the Payment of Wages Act; and

(e) what steps have been taken by Government to settle the dispute through discussion with the unions' leaders and what are the results thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) Government are aware that there was a total stoppage of production in Silewara Colliery under Western Coalfields Limited from 2nd shift on 7-7-1980

following allegation of assault on a casual worker by Shri R. K. Sharma, Under Manager.

(b) Yes, Sir. The representation addressed to Sub-Area Manager, Silewara Project alleged assault of a casual worker by Shri R. K. Sharma, payment of wages on 10-7-1980 after 4.30 p.m., suspension of some workers, etc. and appealed for immediate action against Shri Sharma.

(c) One workman was charge-sheeted and suspended pending enquiry on 9-7-80 and another two on 10-7-80 for serious misconduct viz. forcible prevention of workmen from essential duty and from proceeding on duty and threatening them with dire consequences, instigation of workmen for illegal strike and threatening Senior Security Inspector, etc.

(d) Management issued a notice on 9th July stating that on account of prevalent tense situation in the colliery and consequent risk to cash and pay clerks, who had expressed in writing on 9-7-80, their inability to make payment on 10-7-80 due to such risk, it may not be possible to make payment on 10th July. However, after discussion with Civil authority and adequate security arrangement, payment was made on the scheduled day i.e. 10th July.

(e) As a result of a number of discussions Management had with the Unions during the period of strike at different levels, a settlement was finally reached on 31st July at night and work was resumed from the 3rd shift of 31st July.

कमला बलान बांध का विस्तार

*275 . श्री राम भगत पासवान :
क्या सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार ने बिहार में कमला बलान बांध का आगरघाट तिलकेश्वर तक विस्तार करने की कोई

योजना तैयार की है, जिसका निर्माण कार्य दसिया से आगे रोक दिया गया था :

(ख) यदि हाँ तो इस पर कितनी राशि खर्च किये जाने का प्रस्ताव है और यह विस्तार कार्य कब तक पूरा हो जायेगा ; और

(ग) बाँध के विस्तार से कितने एकड़ वृषि भूमि की सुरक्षा हो सकेगी ?

†[Extension of Kamla Balan Dam

275. SHRI RAM BHAGAT PASWAN: Will the Minister of IRRIGATION be pleased to state:

(a) whether the Central Government have formulated any scheme to extend Kamla Balan Dam in Bihar upto Agarghat Tilkeshwar which was suspended beyond Dargia;

(b) if so, what is the amount proposed to be spent on it and by when the extension work will be completed; and

(c) what is the acreage of land under-cultivation which will be protected with the extension of the dam?]

सिचार्ड मंत्री (श्री केदार पाण्डे) : (क)

से (ग) बिहार सरकार ने कमला बलान नदी पर वर्तमान तटबंध के विस्तार के लिए 497 करोड़ रुपये की लागत वाली एक स्कीम तैयार की है और जुलाई, 1979 में यह स्कीम गंगा बाढ़ नियंत्रण आयोग को प्रस्तुत की गई थी। इस स्कीम से 24,000 हेक्टेयर क्षेत्र को सुरक्षा प्राप्त होने की संभावना है। गंगा बाढ़ नियंत्रण आयोग ने राज्य सरकार से अनुरोध किया है कि वह इस स्कीम से होने वाले संभावित लाभों का पुनरीक्षण करे। राज्य सरकार द्वारा यह पुनरीक्षण किये जाने तक आगे कार्यवाई स्थागित रखी गई है।

†[THE MINISTER OF IRRIGATION (SHRI KEDAR PANDE): (a)

[] English translation.

to (c) The Bihar Government has formulated and submitted to the Ganga Flood Control Commission in July 1979 a scheme for extending the existing embankment on the river Kamla Balan at a cost of Rs. 4.97 crores. The scheme as formulated is expected to protect an area of 24,000 hectares. The Ganga Flood Control Commission has requested the State Government to review the benefits expected from the scheme. Further action is pending this review by the State Government.]

Loss in power generation due to defective equipment

*276. SHRI JAHARLAL BANERJEE:

SHRI K. K. MADHAVAN:
SHRI NARASINGHA PRASAD NANDA:

Will the Minister of ENERGY AND COAL be pleased to state:

(a) whether it is a fact that the boilers, turbines and other equipment supplied by the Bharat Heavy Electricals Limited to the State Electricity Boards in Maharashtra and other States during the last two years have been found defective; and

(b) what is the extent of loss suffered by the Maharashtra State Electricity Board in power generation as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b) A statement is laid on the Table of the House.

Statement

(a) BHEL have been supplying turbo-generators, boilers and associated auxiliaries for thermal power stations in the various States. Boilers are also supplied by AVB a private company located at Durgapur in West Bengal. In addition, a number of other equipment like Control and Instrumentation, coal handling plant, ash handling plant, electrical switch-